

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH

ORIGINAL APPLICATION NO. 212 OF 2005
JODHPUR: THIS THE 13TH DAY OF SEPTEMBER, 2006

CORAM :

HON'BLE MR. J. K. KAUSHIK, JUDICIAL MEMBER
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Shri Ashish Kumar S/o Shri Shiv Prakash by caste Dadhich
aged about 20 years, presently working as W.R.A. (Khalasi),
under Station Superintendent, North West Railway, Bikaner.

.....Applicant.
Mr. C.P. Trivedi, Advocate, for the applicant.

Versus

1. The Union of India through the General Manager,
North Western Railway, Jaipur.
2. The Divisional Railway Manager,
North Western Railway, Bikaner.
3. The Divisional Personnel Officer,
North Western Railway,
Bikaner.

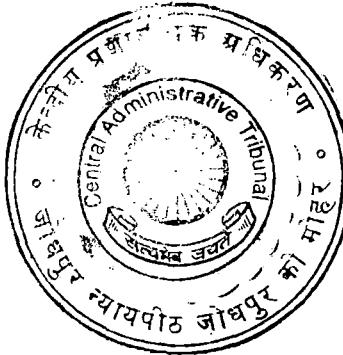
.....Respondents
Mr. Manoj Bhandari, Advocate, present for the respondents.

ORDER

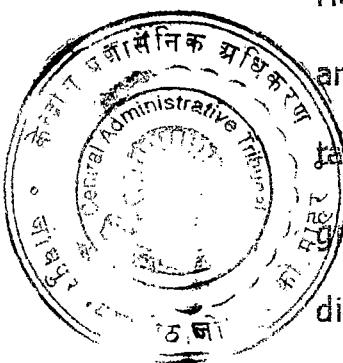
[PER J. K. KAUSHIK, JUDICIAL MEMBER]

Heard the learned counsel for the contesting parties at
great length and perused the pleadings as well as the records
of this case.

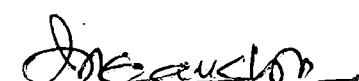
2. After elaborate arguments, the learned counsel for the
applicant submitted that the applicant may be permitted to
withdraw this case. The learned counsel for the respondents
was reluctant in the matter and submitted that the



contentions of the respondents may be mentioned in the order. We are of the considered view that if the applicant is permitted to withdraw this case, there is hardly any need to pass a speaking order since we are not touching on the merits of this case. However, we cannot also dis-regard the reasonable prayer made on behalf of the respondents keeping in view the peculiar facts and circumstances of this case. We hope that the respondents would be satisfied if they are permitted and given liberty to take any appropriate action as may be necessary against the applicant in the matter, in accordance with the law and we do give such liberty. However, since the applicant is withdrawing this O.A. without any liberty to file fresh one in the same matter, the Law will take its own course and no case on the similar facts and grounds would be filed/agitated. The O.A. is hereby by dismissed as having been withdrawn. The Interim order already granted is vacated forthwith. No costs.




(J.P. Shukla)
Admvt Member


(J.K. Kaushik)
Judl. Member

R/C
~~SD~~
for C.D. Bhopal
~~Act~~
18/11/06

R/C
no
2/19

Part II and III destroyed
in my presence on 11/11/14
under the supervision of
section officer () as per
order dated 31/10/14

 Section officer (Record)